

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY, NEW DELHI
(Appellate Jurisdiction)**

**APPEAL NO. 267 OF 2016 &
IA NO. 562 OF 2016**

Dated : 6th April, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

GRIDCO Ltd.

... Appellant(s)

Vs.

M/s. Bhushan Power & Steel Ltd. & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. R.K. Mehta
Ms. Himanshi Andley

Counsel for the Respondent(s) : Mr. Rajiv Yadav for R-1
Mr. R.B.Sharma for R.2

ORDER

Learned counsel for the appellant seeks four weeks time to file rejoinder. He may file the same on or before 05.05.2017 after serving copy on the other side.

List the matter on **29.05.2017.**

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/kt